

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**IA No. 1365 of 2018 in**  
**DFR No. 3576 of 2018**

**Dated: 28<sup>th</sup> September, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Avaada Sustainable Energy Private Limited** .... **Petitioner(s)**  
**Versus**  
**Karnataka Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Petitioner(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Deepak Khurana  
Mr. Vineet Tayal

Counsel for the Respondent(s) :

**ORDER**

**IA No. 1365 of 2018 - (*Application for urgent listing*)**

We have heard learned senior counsel appearing for the Appellant. The learned senior counsel, appearing for the Appellant submitted that in the light of the statement made in Paragraph Nos.2 to 5 of the application for urgency, the same may kindly be accepted and the prayer sought may kindly be granted.

The submission made by the learned senior counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned senior counsel appearing for the Appellant in Paragraph Nos. 2 to 5 of the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

List the matter on **01.10.2018.**

**(S.D. Dubey)**  
**Technical Member**  
mk/pk

**(Justice N.K. Patil)**  
**Judicial Member**